

S U P R E M E C O U R T O F I N D I A
R E C O R D O F P R O C E E D I N G S

Petition(s) for Special Leave to Appeal (C) No(s). 34195/2014

(Arising out of impugned final judgment and order dated 05/09/2014 in SA No. 679/2010 passed by the High Court Of Judicature at Allahabad)

CHAIRMAN AND MANAGING DIRECTOR ALLAHABAD
BANK AND ORS.

Petitioner(s)

VERSUS

ALLAHABAD BANK STAFF ASSO. AND ORS

Respondent(s)

(with appln. (s) for impleadment and permission to bring additional facts and documents on record and interim relief and office report)

Date : 27/11/2015 This petition was called on for hearing today.

CORAM :

HON'BLE MR. JUSTICE VIKRAMAJIT SEN
HON'BLE MR. JUSTICE SHIVA KIRTI SINGH

For Petitioner(s) Mr. Dhruv Mehta, Sr. Adv.
 Mr. Rajesh Kumar, Adv.
 Mr. Gaurav Kumar Singh, Adv.
 Mr. Rakesh Chaurasiya, Adv.
 M/s Mitter & Mitter Co., Adv.

For Respondent(s) Mr. Krishna Kant Dubey, Adv.
 Mr. Rajiv Ranjan Dwivedi, Adv.

UPON hearing the counsel the Court made the following
O R D E R

Leave granted.

Interim Order to continue.

(NEELAM GULATI)
COURT MASTER

(SAROJ SAINI)
COURT MASTER